

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH, LUCKNOW**

**Original Application No.332/00558/2016**

**This the 20<sup>th</sup> day of February, 2019**

**Hon'ble Ms. Jasmine Ahmed, Member - J**

**Hon'ble Mr. Devendra Chaudhry, Member - A**

Shri Jagdish Chandra Verma, aged about 68 years, S/O Late Shri J.L. Verma R/O C- 817, Sector-6, Indira Nagar, Lucknow.

..... Applicant

By Advocate: None.

**VERSUS**

1. Union of India through Secretary, Military Engineer Service, New Delhi.
2. The Engineer-in-Chief, Military Engineer Service, Army Head Quarter, New Delhi- 110001.
3. The Chief Engineer Central Command, Military Engineer Service, Mahatma Gandhi Road, Lucknow.
4. The Chief Engineer Service-17, Carriyappa Road, Lucknow-02.

..... Respondents

By Advocate: Sri Shatruhan Lal.

**O R D E R (ORAL)**

**Hon'ble Ms. Jasmine Ahmed, Member – J**

None for the applicant. It is seen from the record that on 16.01.2019 nobody was present on behalf of the applicant. On that date, learned counsel for the respondents stated that though the CA was ready with him but learned counsel for the applicant was not present in the Court, so he could not serve the same. On the Court's direction he sent CA through post, which has been returned back on 24.01.2019.

2. Accordingly, we feel that applicant/applicant's counsel is not interested to pursue the matter. Hence, Original Application is dismissed in default and for non-prosecution. CA sent by the respondents' counsel through post is taken on record.

(Devendra Chaudhry)

Member (A)

JNS

(Jasmine Ahmed)

Member (J)